

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

COURT-V
(Division Bench)

Item No.-509
IB-787/ND/2022

IN THE MATTER OF:

LGC Science and Standards (India) Pvt. Ltd.

....Applicant

SECTION

U/s 59 IBC

Order delivered on 12.04.2024

CORAM:

SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)

Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant :

For the Respondent :

HYBRID HEARING (PHYSICAL & VC)

ORDER

Ld. Counsel on behalf of the Petitioner is present. No one is present on behalf of the RoC at the time of hearing of the matter. As mentioned in the order dated 29.02.2024, Proxy counsel on behalf of the RoC had submitted that they have filed their report. However, their report is still not reflected on the e-portal. Last opportunity is given to the RoC to bring on record their report so that the matter may be considered further. In view of this, list the matter on **14.05.2024**.

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)